

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.01(MAH)/2015  
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.09.2016

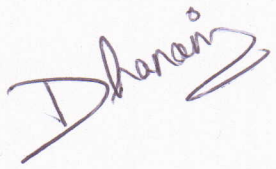
NAME OF THE PARTIES: Mr. Sunil Dubey

V/s.

M/s. Brand Connect Communication (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Mr. Mustafa Doctor, Sr. Advocate	} ilb Veritas Legal For Yes Bank Limited Respondent No. 5	
2.	Mr. Cyrus Ardeshir, Advocate		
3.	Ms. Prachi Dhanani, Advocate		
4.	Mr. Shyam Gopal, Advocate		

5) Adv. Vinit Mehta.

ilb

SD Brahm Law  
Chambers

Adv for  
Respondents  
no 1 to 4.

PCS for  
Petitioner

6) Dr S. K. J. an

**Order**

**C.P. No. 01/397-398/CLB/MAH/2015**

1. Ld. Counsels from the side of the Petitioner and the Respondent No. 1 to 4 are present.
2. A reference has been made of an order dated 11.05.2016 of CLB Mumbai Bench according to which the Petitioner can add 'Yes bank' in the Petition as one of the Respondent. Accordingly, an amended C.P. is on record.
3. Copy of amended petition has been served to Yes Bank, now impleaded as Respondent No. 5
4. Yes Bank is today duly represented by the Ld. Advocates. They want time to file a reply. Time granted.
5. Reply shall be filed on or before 14.11.2016. A copy to be served to the other side.
6. C.P. 01 of 2014 along-with C.A. 85 shall be heard 30.11.2016. All the dates duly announced in the court.

Dated: 22.09.2016

Sd/-

Shri M.K. Shrawat  
Member (Judicial)